

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-1120/MB/MAH/2017

IN THE MATTER OF:

BMS International (Bombay) LLP
v.
SVOGL Oil & Gas Energy Limited

.....**Petitioner**
.....**Respondent**

SECTION : UNDER SECTION 9

Order delivered on 21.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s): Ms. Ruhi Chopra & Ms. Rukhmini Bobde, Advocates

For the Respondent(s):

ORDER

Learned counsel for the petitioner states that she has instructions to apply for withdrawal of the petition with liberty to refile a petition on the same cause of action or avail any other remedy in accordance with law.

We accept the request made by learned counsel. Consequently, the petition is dismissed as withdrawn with liberty in terms of the prayer made.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

21.11.2017
Vineet